

**GOVERNMENT OF INDIA
ENVIRONMENT AND FORESTS
LOK SABHA**

UNSTARRED QUESTION NO:3527
ANSWERED ON:17.04.2000
CBI TO TAKE COGNIZANCE OF WILD LIFE OFFENCES
DHANI RAM SHANDIL

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) whether the Union Government have directed the Central Bureau of Investigation to take cognizance of offences under the Wild Life Protection Act, 1972;
- (b) if so, the details thereof; and
- (c) if not, the reasons therefor?

Answer

MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT & FORESTS

(SHRI BABU LAL MARANDI)

(a) Yes, Sir.

(b) The Central Government, in exercise of the powers conferred by clause (a) of section 55 of the Wild Life (Protection) Act, 1972 (53 of 1972), has authorised the officers of the Delhi Special Police Establishment (CBI), not below the rank of Deputy Superintendent of Police, to file complaints with regard to offences punishable under the said Act.

(c) Does not arise.